

ITEM NO.109

COURT NO.3

SECTION IV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO. 2150 OF 2006

EXECUTIVE OFFICER, MUNICIPAL COUNCIL

Appellant (s)

VERSUS

GAJJA RAM & ORS.

Respondent(s)

(With office report)

Date: 29/03/2012 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI
HON'BLE MR. JUSTICE DIPAK MISRA

For Appellant(s) Mr. S. Ravi Kumar,Adv.
For Dr. Kailash Chand,Adv.

For Respondent(s) Mr. A.P. Mohanty,Adv. (N.P.)

RR-EX-PARTE.

UPON hearing counsel the Court made the following
O R D E R

None appears for the respondents.

The appeal is dismissed in terms of the signed
order with no order as to costs.

(A.S. BISHT)
COURT MASTER

(INDU SATIJA)
COURT MASTER

(Signed order is placed on the file)
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 2150

OF 2006

EXECUTIVE OFFICER, MUNICIPAL COUNCIL
PATRAN

Appellant(s)

:VERSUS:

GAJJA RAM & ORS.

Respondent(s)

O R D E R

None appears for the respondents.
Learned counsel for the appellant submits, and in

our view fairly, that the controversy raised in this appeal is covered by an order dated February 14, 2008, passed by this Court in Civil Appeal No.1476 of 2003: Nagar Council, Kapurthala Vs. Davinder Singh and Ors.

In view thereof, this appeal is dismissed with no order as to costs.

However, it is made clear that the impugned judgment would not come in the way of the appellant in raising all contentions before the Labour Court if and when applications are filed under Section 33-(C)(2) of the Industrial Disputes Act, 1947.

.....J
(DALVEER BHANDARI)

.....J
(DIPAK MISRA)

New Delhi;
March 29, 2012.